

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 20

MA 4064/2019 IA 1742/2021 In C.P. (IB) 1239(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.05.2024

NAME OF THE PARTIES: BANK OF BARODA V/s TOPWORTH
PIPES & TUBES PVT LTD

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

MA No. 4064/2019 –

1. Ms. Honey Satpal, Advocate appeared for the Applicant.
2. Adv. Anurag Katarki for Respondent No. 50.
3. Mr. Rashid Boatwalla a/w Ms. Samiksha Rajput and Ms. Garima Jain i/b Manilal Kher Ambalal & Company, Advocates for Respondent No. 11.
4. Ms. Vibha Joshi, Advocate i/b RHP Partners appeared for the Respondent no. 23.
5. Adv. Mohammed Muzammil i/b AVS Legal, Advocate for Respondent no. 24.
6. Learned Counsel for the Respondent no. 11 appears and seeks some time to file Vakalatnama and reply. Two weeks' time granted and serve copy of the reply to the Applicant at least two days before the next date of hearing.
7. On DMS portal only shows reply of Respondent no. 3 & 4.

8. On 15.04.2024 Respondent nos. 6, 13, 14, 21,28, 30, 32, 34, 36, 37, 45, 49, 52, 57, 58, 68 and 72 was given last opportunity to file their reply.
9. Today reply of Respondent nos. 6, 13, 14, 21,28, 30, 32, 34, 36, 37, 45, 49, 52, 57, 58, 68 and 72 are not on record. Accordingly, Respondent nos. 6, 13, 14, 21,28, 30, 32, 34, 36, 37, 45, 49, 52, 57, 58, 68 and 72 are set ex-parte.
10. List this MA on **13.06.2024** for hearing.

IA No. 1742/2021 –

1. This application is filed for dissolution of the Company.
2. MA No. 4064/2019 is pending for decision, list this IA on **13.06.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna